HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Virtual Mode)

Bail App No. 131/2019 CrlM Nos. 991/2019 & 1448/2019

Abdul Nasir Shah

...Applicant(s)

Through:- Mr. A.R Khan, Advocate

v/s

State of Jammu and Kashmir

...Non-applicant

Through: - Mr. A. M. Malik, Dy. AG

Coram: HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE ORDER

Learned counsel for the applicant has filed supplementary affidavit.

Mr. A. M. Malik, learned Dy. AG has submitted that he does not want to file any objections to the supplementary affidavit.

Heard both the sides.

Reserved for orders.

(PUNEET GUPTA) JUDGE

Jammu 05.06.2020 Shammi